

THE SIKKIM (RE - ORGANIZATION OF DISTRICTS) ( AMENDMENT) BILL, 2022

(Bill No 13 of 2022)

A

BILL

further to amend the Sikkim (Re-Organization of Districts) Act, 2021.

Be it enacted by the Legislature of Sikkim in the Seventy Third Year of the Republic of India as follows: -

**Short title and commencement** 1. (1) This Act may be called the Sikkim (Re-organization of Districts) (Amendment) Act, 2022.

(2) It shall come into force at once.

**Amendment of section 5** 2 In the Sikkim (Re-Organization of Districts) Act, 2021 in section 5, in subsection(1), -

(i) in clause (a), after the words "as the case may be", the words, "as specified in the Schedule and on any such notification being issued, the original Schedule shall be deemed to be amended accordingly" shall be inserted;

(ii) in clause (b), after the words "as the case may be", the words, "as specified in the Schedule and on any such notification being issued, the original Schedule shall be deemed to be amended accordingly" shall be inserted.

## STATEMENT OF OBJECTS AND REASONS


The Sikkim (Re-Organisation of Districts) Act, 2021 (Act No 15 of 2021) was notified vide Gazette Notification No 26/L&PAD/2021 dated 13.12.2021. In terms of the provisions of sub-section(3) of Section 1 and vide Notification No.50/LR&DMD/ACQ/GOS dated 20/12/2021, the said Act came into force on 21<sup>st</sup> December 2021.

In the Schedule of the Sikkim (Re-Organisation of Districts) Act, 2021, under Mangan District, the Revenue Blocks of Swayam, Namok, Upper Mangshila, Lower Mangshila, Tingchim under Namok Revenue Circle falling under Mangan Sub-Division has been inadvertently placed under Kabi Sub-Division.

Proposal to re-organise Revenue Blocks and creation of Namthang Sub-Division has also been received.

In anticipation of more such proposals for re-organisation of Revenue Blocks, Revenue Circles in future and to make it more convenient and less time consuming, it has been felt expedient to introduce the Bill.

With this object in view, this Bill has been framed.


  
(KUNGA NIMA LEPCHA)  
MINISTER IN CHARGE  
LAND REVENUE & DM DEPARTMENT  
Minister in Charge, Law, Deptt. and Parliamentary Affairs  
RD & Disaster Mgmt. and Sports & Youth Affairs Deptt.  
Government of Sikkim

## FINANCIAL MEMORANDUM

-Nil-

## MEMORANDUM REGARDING DELEGATED LEGISLATION

Clause (a) & (b) of sub-section 1 of section 5 of the Act empowers the State Government to amend the Schedule by way of notification.

  
(KUNGA NIMA LEPCHA)  
MINISTER IN CHARGE  
LAND REVENUE & DM DEPARTMENT  
Minister in Charge, Law, Deptt. and Parliamentary Affairs  
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